

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE,
NORTH-EAST DISTRICT : KARKARDOOMA COURTS, DELHI.**

ORDER

In view of letter dated 19.01.2024 received from Sh. Pankaj Arora, ASJ-04, the Order No. 479-494/Judl./N-E/KKD/Delhi/2024 dated 16.01.2024 is hereby kept in abeyance till further order.



(VIRENDER KUMAR BANSAL)

Principal District & Sessions Judge,
North-East District,
Karkardooma Courts, Delhi.

No. 541-556 /Judl./N-E/**KKD**/Delhi/2024 *

Dated : 19 JAN 2024

Copy forwarded for information and necessary action :-

1. The Registrar General, Hon'ble High Court of Delhi, New Delhi.
2. The Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi
3. The Judicial Officers concerned with the request to direct the concerned official to paste a copy of this order, outside their Court Rooms/Ahlmad Rooms.
4. The Chief Public Prosecutor, North-East District, Karkardooma Courts, Delhi
5. The Secretary, Shahdara Bar Association, Karkardooma, Delhi, to display this order on the notice board, for the notice of all the Lawyers/Litigants.
6. The In-charge, Lock-up, Karkardooma Courts, Delhi.
7. The Administrative Officer (Judl.) of Administration Branch/Filing/CMM Office and Facilitation Center, North-East District, Karkardooma Courts, Delhi.
8. The Website Committee, Tis Hazari Courts & Karkardooma Courts, Delhi through LAYERS. For LAYERS.
9. Reader to the undersigned.
10. Ahlmad of the concerned Courts, for information and necessary compliance.
11. The Care Taker, North-East District, Karkardooma Courts, Delhi to display the same on the notice board of this court complex premises for information to all concerned.
12. PS/Reader to the undersigned.

Principal District & Sessions Judge,
North-East District,
Karkardooma Courts, Delhi.